

10-9-2002

Hon. Mr. Justice R.R. K. Trivedi, V.C

Hon. Mr. S. Dayal A.M

We have heard Shri R.K. Pandey, counsel for the applicant. After hearing counsel for the applicant at length we are not satisfied ^{with} ~~that~~ ^{that} any case of contempt is made out. On his own showing ~~that~~ the applicant had handed over charge of Assistant Post Master on 19-5-02. Thus, on 3-6-2002 applicant was not holding charge of the office (from which he was transferred) ^{on} ~~by the order dated~~ 29-5-02 when the interim order was passed by the Tribunal. In the circumstances no contempt is made out. The applicants may raise his grievance in this regard in the O.A. Contempt is rejected. No order as to costs.


A.M


V.C

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